

**(b) National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007):** A National Rehabilitation and Resettlement Policy, 2007 has been formulated by Ministry of Rural Development, Department of Land Resources which came into effect on 31.10.2007. The policy provides that only the minimum area of land commensurate with the purpose of a project may be acquired. Also, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. Acquisition of agricultural land for non-agricultural use in the project may be kept to the minimum; multi-cropped land may be avoided to the extent possible for such purposes and acquisition of irrigated land, if unavoidable, may be kept to the minimum. The Policy has been sent to the States/UTs for implementation.

**(c) Policy in case of Special Economic Zones (SEZs):** Government of India, Ministry of Commerce and Industry (MoCI) have constituted an Empowered Group of Ministers (EGoM) under the Chairmanship of Shri Pranab Mukherjee, the then Hon'ble Minister of Defence to consider the issues related to SEZs and the EGoM at its meeting held on 5th April 2007 recommended that:—

- In respect of pending applications for SEZs, these may be processed for in-principle, formal approval and, notifications subject to the conditions that the State Government would not undertake any compulsory acquisition of land for such SEZs.
- Upper limit of the area required for multi product SEZs to be fixed at 5000 ha. However, State Governments may prescribe a lower limit.
- A comprehensive Resettlement and Rehabilitation Policy be worked out ensuring livelihood from the project to at least one person from each displaced family.

Based on the above recommendations, Government of India has decided that Board of approval (BoA) will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007. However, cases in which all persons interested in the land have either not submitted any objection under Section-5A or have withdrawn the objections submitted and have thus acquiesced in the proposed acquisition of land may be considered. In other cases, where there are objections under Section-5A, the Collector/Acquiring Authority may not proceed with the acquisition for the purpose of SEZ and such cases, if any, brought before the Board of Approval may not be considered.

#### **Benefit of loan waiver scheme for farmers of Haryana and Punjab**

4637. SARDAR TARLOCHAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) the total debt against farmers in the country;
- (b) the number of farmers in Haryana and Punjab who are under debt of nationalized banks as well as of Cooperative banks and total outstanding amount against them; and

(c) the number of farmers in Punjab and Haryana who were benefited under the loan waiver scheme of Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS): (a) As per the information made available by National Bank for Agriculture and Rural Development (NABARD) and Reserve Bank of India (RBI) total outstanding agricultural loan as on 31.03.2009 is Rs. 590728 crore.

(b) The information is given below :—

**Punjab**

Banks	No. of Accounts	Amount outstanding as on 30.09.2009 (Rs. in crore)
Public Sector Banks	908352	17943
Private Sector Banks	42510	3072
Regional Rural Banks	101468	1249
Cooperative Banks	831252	4836
<b>TOTAL:</b>	<b>1883586</b>	<b>27100</b>

**Haryana**

Public Sector Banks	623221	13824
Private Sector Banks	15628	857
Regional Rural Banks	209113	2126
Cooperative Banks	1584909	5609
<b>TOTAL:</b>	<b>2432871</b>	<b>22416</b>

Source: State Level Bankers' Committee (SLBC) figures of Punjab and Haryana.

(c) As per the provisional figures, 421278 farmers in Punjab and 885102 farmers in Haryana are estimated to have been benefited under the Agricultural Debt Waiver and Debt Relief Scheme, 2008.

**Availability of fertilizers**

†4638. SHRI BHAGWATI SINGH:  
SHRI BRIJ BHUSHAN TIWARI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that there is shortage of fertilizers for agriculture in the country and moreover it is smuggled too;

†Original notice of the question was received in Hindi.